NATIONAL COMPANY LAW TRIBUNAL HYDERABAD BENCH

PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL) HON'BLE SHRI RAVIKUMAR DURAISAMY – MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 06.11.2017 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CA No. 149 of 2017 in • CP (IB)/97/7/HDB/2017
NAME OF THE COMPANY	Mack Soft Tech Private Limited
NAME OF THE PETITIONER(S)	Quinn Logistics India Pvt Ltd
NAME OF THE RESPONDENT(S)	Mack Soft Tech Private Limited
UNDER SECTION	7 of IBC

Counsel for Petitioner(s):

Mr. Pervinder, Adw

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature	
	Adv. for		M	
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Counsel for Respondent(s):				
Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature	
Mr. Amit Sibal, Sr. Adv	Adv Jos Resp	657. 559 associate, Com		
Mr. Rohan Jaitley, Adv	0	U V	Im	
Mr. Ferida Satarawala Chopra))	9811713724		

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Sl.No.36

CA No.149/2017 in CP (IB) No.97/7/HDB/2017 In the matter of Quinn Logistics India Pvt. Ltd Vs. Mack Soft Tech Private Ltd. Date of order : 06.11.2017

ORDER

Heard Shri Amit Sibal, Learned Senior Counsel, Shri Rohan Jaitley, Ms. Ferida Satarawala Chopra, Ms. Ranjana, Roy Gawai, Shri Pervinder, Learned Counsels for the Applicant/Respondent, Shri Rajiv Nayar, Learned Senior Advocate, Shri Jayant Mehta, Shri Swapnil Gupta, Ms. Ankita Sinha, Learned Counsels for the Respondent /Petitioner; Shri Abhinav Vasisht, Learned Senior Counsel, Mr Jonam Diwan, Learned Counsel for the IRP and Shri Sunderesh Bhat, Learned IRP.

Shri Amit Sibal, Learned Senior Counsel has strongly urged this Tribunal to extend interim orders dated 15.09.2017. However, Shri Rajiv Nayar, Learned Senior Counsel has strongly opposed the extension of the Interim order. The Interim orders passed on 15.09.2017 is extended till the next date of hearing. Post the case on 20.11.2017.

Member (T) Bm

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